## c vnkyr dk; Zlijh n. Mi/kdiji Åuij rgi hy o ft yk Åuk ¼g0i 8½

केस नं0 :	किरम मुकद्दमाः	तारीख दायरः	तारीख पेशीः
23/B & D/T/U/2025	जन्म पंजीकरण	25-06-2025	29-07-2025

 श्रीमती मीना कुमारी पुत्री स्व0 हरी कृष्ण व विमला देवी, वासी टक्का, तहसील व जिला ऊना (हि0प्र0)

बनाम

आम जनता

''इश्तहार राजपत्र हिमाचल प्रदेश ⁄ मुश्त्री मुनादी व चस्पानगी''।

विषय.——प्रार्थना—पत्र जन्म पंजीकरण श्रीमती मीना कुमारी पुत्री स्व0 हरी कृष्ण व विमला देवी, वासी टक्का, तहसील व जिला ऊना (हि0प्र0) बाबत दिए जाने आदेश रजिस्ट्रेशन जन्म पंजीकरण श्रीमती मीना कुमारी की जन्म तिथि 15—02—1966 पुत्री हरी कृष्ण व विमला देवी ।

प्रार्थना—पत्र प्रार्थिया श्रीमती मीना कुमारी पुत्री स्वo हरी कृष्ण व विमला देवी, वासी टक्का, तहसील व जिला ऊना (हि0प्र0) बाबत दिए जाने आदेश रजिस्ट्रेशन जन्म पंजीकरण मीना कुमारी की जन्म तिथि 15—02—1966 ने इस अदालत में एक प्रार्थना—पत्र दायर किया है कि उसका जन्म दिनांक 15—02—1966 को ग्राम पंचायत टक्का में हुआ था परन्तु यह जन्म पंजीकरण अनभिज्ञता के कारण ग्राम पंचायत के रजिस्टर में दर्ज न हो सका।

अतः ''इश्तहार राजपत्र हिमाचल प्रदेश / मुश्त्री मुनादी व चस्पांनगी'' के माध्यम से आम जनता तथा सम्बन्धित रिश्तेदारों को सूचित किया जाता है कि अगर किसी को उपरोक्त जन्म पंजीकरण बारे कोई उजर व एतराज हो तो वह तारीख पेशी 29–07–2025 को सुबह 10.00 बजे से लेकर शाम 5.00 बजे तक इस न्यायालय में असालतन या वकालतन अपना एतराज अधोहस्ताक्षरी के न्यायालय में उपस्थित होकर पेश कर सकता है अन्यथा एकतरफा कार्यवाही अमल में लाई जाकर एम.सी. ऊना को उक्त पंजीकरण करने के आदेश जारी कर दिये जाएंगे। उसके उपरान्त कोई उजर / एतराज काबिले समायत न होगा।

आज दिनांक 28–06–2025 को मेरे हस्ताक्षर व मोहर अदालत से जारी हुआ।

हस्ताक्षरित / – कार्यकारी दण्डाधिकारी, ऊना, जिला ऊना (हि0प्र0)।

# मोहर ।

## c vnkyr dk; 2lljh n. Mi/kdlji] Åul] ft yk Åuk ¼g0i 10½

तारीख पेशी : 28—07—2025

किरम मुकद्दमा : नाम दुरुस्ती

केस नं0 : 12 / Corr. / T/U / 2025

श्रीमती रमा दुवे पुत्री तारा चन्द, वासी गांव व डा० रायेसरी, तहसील व जिला ऊना (हि0प्र0)

ं प्रतिवादी ।

प्रार्थना पत्र नाम दुरुस्ती प्रार्थिया श्रीमती रमा दुवे पुत्री तारा चन्द, वासी गांव व डा0 रायेसरी, तहसील व जिला ऊना (हि0प्र0) ने इस अदालत में प्रार्थना—पत्र दायर किया है कि उसका नाम राजस्व अभिलेख महाल / उप—महाल रायेसरी उपरली में रमा कुमारी पुत्री तारा चन्द दर्ज है जबकि मेरा सही नाम रमा दुवे पुत्री तारा चन्द है लिहाजा इसे दुरुस्त करके रमा दुवे पुत्री तारा चन्द किया जाए। प्रार्थिया का शपथ पत्र, आधार कार्ड, स्कूल प्रमाण—पत्र, नकल जमाबन्दी तथा अन्य कागजात मिसल साथ संलग्न हैं।

अतः इस नोटिस इश्तहार राजपत्र, हिमाचल प्रदेश, मुस्त्री मुनादी व चस्पांगी के माध्यम से आम जनता तथा सम्बन्धित रिश्तेदारों को सूचित किया जाता है कि अगर किसी को उपरोक्त नाम दुरुस्ती बारे कोई उजर व एतराज हो तो दिनांक तारीख पेशी 28–07–2025 को सुबह 10 बजे इस न्यायालय में असालतन या वकालतन अपना एतराज अधोहस्ताक्षरी के न्यायालय में उपस्थित होकर पेश कर सकता है अन्यथा उपरोक्त नाम दुरुस्त करने के आदेश दे दिए जाएंगे उसके उपरान्त कोई एतराज न सुना जाएगा।

आज दिनांक 27-06-2025 को मेरे हस्ताक्षर व मोहर अदालत द्वारा जारी हुआ।

मोहर ।

आम जनता

हस्ताक्षरित / – कार्यकारी दण्डाधिकारी, ऊना, जिला ऊना (हि0प्र0)।

## In the Court of Executive Magistrate, Tehsil Ghanari, District Una, Himachal Pradesh

Ankush Thakur s/o Sh. Pushbinder Singh, r/o V.P.O. Daulatpur Chowk, Tehsil Ghanari, Distt. Una (H.P.).

Versus

General Public

Ankush Thakur s/o Sh. Pushbinder Singh, r/o V.P.O. Daulatpur Chowk, Tehsil Ghanari, Distt. Una (H.P.) has preferred an application before the undersigned for correction of his father name and mother name due to Aadhar Card mistakenly record as Pushvinder Singh in place of Pushbinder Singh which is correct and mother name Smt. Mamta Devi in place of Chanchla Devi which is correct.

Therefore, through this proclamation the General Public is hereby informed that any person having any objection for entry of spelling mistake of his father and mother name mentioned above, if any person have any objection of the above said correction for his father and mother name may written objection in the court within 30 (Thirty) days from the date of Publication of this notice in official Gazette. No objection will be entertained after prescribed period & application will be decided accordingly.

Given under my hand seal of the court on this 4th day of July, 2025.

Sd/-Executive Magistrate,

Seal.

Tehsil Ghanari, District Una, Himachal Pradesh.

### In the Court of Marriage Officer-cum-Sub-Divisional Magistrate, Bangana, District Una, Himachal Pradesh

In the matter of :

1. Sh. Deepak age 34 years s/o Sh. Duni Chand, r/o Village Kot, P.O. Chamiari, Tehsil Bangana, District Una (H.P.).

2. Reshma age 32 years d/o Joseph, r/o House No. QBB, Second Flower Jangpura, Extention Jangpura, South Delhi-110 014 . . . *Applicants*.

Versus

### **General Public**

Subject.—Application for the registration of Marriage under section 15 of the Special Marriage Act, 1954 (H.P.).

Sh. Deepak s/o Sh. Duni Chand, r/o Village Kot, P.O. Chamiari, Tehsil Bangana, District Una (H.P.) and Reshma d/o Joseph, r/o House No. QBB, Second Flower Jangpura, Extention Jangpura, South Delhi-110 014 at present wife of Sh. Deepak s/o Sh. Duni Chand, r/o Village Kot, P.O. Chamiari, Tehsil Bangana, District Una (H.P.) have filed an application alongwith affidavits in the court of undersigned under section 15 of the Special Marriage Act, 1954 (H.P.) that they have solemnized their marriage on 25-06-2025 at r/o Village Kot, P.O. Chamiari, Tehsil Bangana, District Una (H.P.) and they are living together as husband and wife since then. Hence, their marriage may be registered under section 15 of the Special Marriage Act, 1954.

Therefore, the general public is hereby informed through this notice that any person who has any objection regarding this marriage, can file the objection personally or in writing before this court on or before 13-08-2025 after that no objection will be entertained and marriage will be registered.

Issued today on 30th June, 2025 under my hand and seal of the court.

Seal.

-/Sd/-Marriage Officer-cum-Sub-Divisional Magistrate, Bangana, District Una, Himachal Pradesh.

In the Court of Marriage Officer-cum-Sub-Divisional Magistrate, Bangana, District Una, Himachal Pradesh

In the matter of :

1. Sh. Raj Kumar age 54 years s/o Sh. Nanak Chand, r/o Village Baruhi, P.O. Chowki Maniar, Tehsil Bangana, District Una (H.P.).

2. Trishla Kumari age 58 years d/o Sh. Pritam Singh, r/o Village Batwar, Dada Siba, Tehsil Dehra, District Kangra (H.P.) . . . *Applicants*.

### Versus

#### General Public

Subject.—Application for the registration of Marriage under section 15 of the Special Marriage Act, 1954 (H.P.).

Sh. Raj Kumar s/o Sh. Nanak Chand, r/o Village Baruhi, P.O. Chowki Maniar, Tehsil Bangana, District Una (H.P.) and Trishla Kumari d/o Sh. Pritam Singh, r/o Village Batwar, Dada Siba, Tehsil Dehra, District Kangra (H.P.) at present wife of Sh. Raj Kumar s/o Sh. Nanak Chand, r/o Village Baruhi, P.O. Chowki Maniar, Tehsil Bangana, District Una (H.P.) have filed an application alongwith affidavits in the court of undersigned under section 15 of the Special Marriage Act, 1954 (H.P.) that they have solemnized their marriage on 27-07-1995 at r/o Village Baruhi, P.O. Chowki Maniar, Tehsil Bangana, District Una (H.P.) and they are living together as husband and wife since then. Hence, their marriage may be registered under section 15 of the Special Marriage Act, 1954.

Therefore, the general public is hereby informed through this notice that any person who has any objection regarding this marriage, can file the objection personally or in writing before this court on or before 08-08-2025 after that no objection will be entertained and marriage will be registered.

Issued today on 30th June, 2025 under my hand and seal of the court.

Seal.

Marriage Officer-cum-Sub-Divisional Magistrate, Bangana, District Una, Himachal Pradesh.

Sd/-